

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **24.02.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/04/2020
NAME OF PETITIONER : Grand Thorton India LLP
NAME OF RESPONDENT : S.P.Mani & Mohan Dairy India Pvt Ltd
SECTION : Sec 9 Rule 6 of IBC

ORDER

Learned Counsel for Petitioner Mr. Karthikeyan Sekar and Learned Counsel for Respondent Mr. Santhosh are present through video conferencing platform.

It is represented by Learned Counsel for Petitioner that in view of the settlement arrived at between the parties a memo for withdrawal has been filed by the Petitioner / Operational Creditor before this Tribunal vide diary No.1095 dated 24.02.2021 and represents that the said memo to be taken on record and this Petition be dismissed as settled out of Court.

Taking into consideration the said representation, matter stands **dismissed as withdrawn** in terms of Rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rule, 2016.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)